

(TO BE PUBLISHED IN THE GAZETTEE OF INDIA EXTRAORDINARY PART I SECTION – I)

GOVERNMENT OF INDIA

MINISTRY OF COMMERCE AND INDUSTRY

DEPARTMENT OF COMMERCE

PUBLIC NOTICE NO.91(E-2007)/2004-2009

NEW DELHI, DATED 11th DECEMBER, 2007

SO(E): In exercise of powers conferred under Paragraph 2.4 of the Foreign Trade Policy, 2004-2009, as amended, the Director General of Foreign Trade hereby makes the following correction in the Public Notice No.27 (RE-2005)/2004-2009, dated 14th July, 2005, read alongwith Public Notice No.14 (RE-2006)/2004-2009, dated 30th May, 2006 : -

The words and figures “within two years from the date of issue of this Public Notice” mentioned in Para – 2 of Public Notice No.27 (RE-2005)/2004-2009, dated 14th July, 2005 may be amended to read as “within three years from the date of issue of this Public Notice”.

2. This issues in Public Interest.

(R. S. GUJRAL)

Director General of Foreign Trade

Ex-Officio Additional Secretary to the Government of India

(Issued from F.No.01/91/171/17/AM06/PC-III)